

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 1361, 1362 OF 2018 IN  
DFR NO. 3576 OF 2018**

**Dated: 31<sup>st</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Avaada Sustainable Energy Private Limited (ASEPL) ....Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Petitioner(s) : Mr. Abhishek Bansal  
Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta for R-2

**ORDER**

**IA NO. 1361 of 2018 – (Appl. for leave to file)  
IA NO. 1362 of 2018 – (App. for Condonation of Delay)**

Learned counsel appearing for the Appellant prays for one week's time to file affidavit of service.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Another one week's time is granted at the request of the learned counsel appearing for the Appellant to file affidavit of service

List the matter on **12.11.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
Bn/pr

**(Justice N. K. Patil)**  
**Judicial Member**